

[Mr. Speaker]

convey the information to every hon. Member.

Shri Hari Vishnu Kamath: Thank you, Sir.

Mr. Speaker: The Minister has also heard what has been said, as I have done. He may just think over it as to what he is going to do about it.

Shri Nath Paj: I thought the Minister of Parliamentary Affairs would go out and meet them.

Mr. Speaker: Papers to be laid on the Table.

11.09 hrs.

PAPERS LAID ON THE TABLE

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to lay on the Table a copy of the Defence of India (Seventh Amendment) Rules, 1964 published in Notification No. G.S.R. 519 dated the 26th March, 1964, under section 41 of the Defence of India Act, 1962. [Placed in Library, See No. LT-2691/64].

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 13th April, 1964, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on the Demands for Grants under the control of the Ministry of Finance.

(3) Submission of the outstanding Demands for Grants (General) for 1964-65 to the vote of the House at 5.00 P.M. on Wednesday, the 15th April, 1964.

(4) Consideration and passing of: The Finance Bill, 1964;

The Companies (Profits) Surtax Bill, 1964.

Mr. Speaker: An enquiry has been made whether we are going to adjourn on the 1st May or we are extending the session?

Shri Satya Narayan Sinha: I had told you, Sir, and the House through you that I would try my best to give some indication today, but I regret that on account of the Home Minister being very busy elsewhere, I could not do so. Various Ministries have given priority to 26 Bills so far and if we have to finish all that work, I am afraid we will have to sit through the whole of May. Therefore, we have requested all the Ministries concerned and the Ministers concerned to meet on Monday or Tuesday to discuss the priority so that we could conclude our deliberations within the first week of May. That is our idea. By and large, Members also do not want to sit beyond the first week of May.

But I can inform the House that there are certain Bills and other business which we must dispose of before we adjourn. They are the Companies Profits Sur-tax Bill, 1964, the Demands for Excess Grants, 1961-62 and Appropriation Bill connected therewith, the Armed Forces (Special Powers) Continuance Bill (to replace the Ordinance), the Constitution (Seventeenth Amendment Bill and the Public Employment (Requirements as to Residence) Amendment Bill.

The other Bills which appear to be comparatively important are: the Gold Control Bill, the Industrial